

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) CC No. 22140-22141 OF 2015
WITH
INTERLOCUTORY APPLICATIN Nos. 1-2 & 3-4
(Applications for Condonation of Delay in filing and refiling the SLPs)

Union of India & Ors.Petitioners

Versus

M/s. A.C.L. Education Centre (P) LimitedRespondent

OFFICE REPORT

The matters above-mentioned have been filed by Mr. B.K. Prasad, Advocate, on behalf of the Petitioner against the Order dated 19th December, 2013 and 23rd July, 2014 of the High Court of Judicature at Allahabad in Writ Petition No. 11954 of 2013 and Review Petition No. 132 of 2014 in Writ Petition No. 11954 of 2013 respectively. There is delay of 419 days in filing the SLP against the Order dated 19th December, 2013 and 202 days in filing the SLP against the Order dated 23rd July, 2014 and there is delay of 181 days in refiling the SLPs.

It is submitted that Special leave Petition (Civil) No. 34872 of 2014 referred to Page 'K' of the 'List of Dates' was listed before the Hon'ble Court on 18th December, 2014 when the Hon'ble Court was pleased to direct issue notice and the same is pending for hearing. Copy of the Record of proceedings dated 18th December, 2014 is enclosed herewith for the kind perusal of the Hon'ble Court.

It is further submitted that the Office Report on Default with regard to not refiling the SLPs within the stipulated time was listed before the Hon'ble Judge in Chambers on 2nd December, 2015 when His Lordship was pleased to pass the following order:-

**"The learned counsel for the petitioners has assured this Court that he shall cure the defects pointed out by the Registry within four weeks.
As a last chance, four weeks' time is granted to the learned counsel for the petitoners to cure the defects."**

It is submitted that Counsel for the Petitioner has on 8th December, 2015 cured the defects as pointed out by the Registry.

Hence, the matters are listed before the Hon'ble Court with this Office Report
Dated this the 21st Day of December, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Mr. B.K. Prasad, Advocate,
Central Agency Section,
Supreme Court of India
New Delhi.

ASSISTANT REGISTRAR

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